

## THE SECOND SCHEDULE

(See section 19)

Amendment of the Constitution (Scheduled Castes) (Part C States) Order, 1951

1. In paragraph 2, for “Parts I to X” substitute “Parts I to IX”.

2. For paragraph 4, substitute the following, namely:—

“4, Any reference in the Schedule to this Order,—

(a) to the State of Himachal Pradesh or to a district or other territorial division thereof shall be construed as a reference to the State of Himachal Pradesh as formed by the Himachal Pradesh and Bilaspur (New State) Act, 1954, or to a district or other territorial division of that State as so formed; and

(b) to any other State or to a district or other territorial division thereof shall be construed as a reference to that State or to that district or other territorial division as constituted on the 26th day of January, 1950.”

3. In the Schedule,—

(a) omit Part III relating to Bilaspur;

(b) renumber “Parts IV to X” as “Parts III to IX” respectively;

(c) in Part V as so renumbered relating to Himachal Pradesh, insert the following, namely:—

“31. Julahe

32. Dumne (Bhanjre)

33. Chuhre

34. Hese (Turi)

35. Chhimbe (Dhobi)

36. Sarehde

37. Daule.”